

FIR No. DD No. 14A
PS Ranhola
U/s 41(1) Cr.P.C.
State V. Satyaveer
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days moved on behalf of applicant / accused Satyaveer S/o Shri Sukhvinder Singh and release on personal bond.

Present: Ld. APP for the State.

Shri Sadana Singh, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 26.03.2021 and applicant /accused undertakes to abide all terms and conditions imposed upon him.

IO has not specified any previous involvemnet. Matter appears to be covered under HPC guidelines.

I have heard Id APP for the State, counsel for accused and perused the record.

Accordingly, in view of the above, accused be released on interim bail for a period of 90 days on furnishing personal bond in the sum of Rs. 10,000/- subject to the satisfaction of concerned Jail Superintendent. **Accused be released from JC if not required in any other case. Accused shall surrender after the expiry of 90 days beginning from today.**

Copy of the order be sent to the concerned IO / SHO and Jail through email daksection.tihar@gov.in and also be sent to the counsel for accused on his email.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 03/21
PS Mundka
U/s 33/58/38
State V. Sonu
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days moved on behalf of applicant / accused Sonu S/o Parsadi Lal and release on personal bond.

Present: Ld. APP for the State.

Ms. Pooja, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 02.01.2021 and applicant /accused undertakes to abide all terms and conditions imposed upon him.

IO has not specified any previous involvemnet. Matter appears to be covered under HPC guidelines.

I have heard Id APP for the State, counsel for accused and perused the record.

Accordingly, in view of the above, accused be released on interim bail for a period of 90 days on furnishing personal bond in the sum of Rs. 10,000/- subject to the satisfaction of concerned Jail Superintendent. **Accused be released from JC if not required in any other case. Accused shall surrender after the expiry of 90 days beginning from today.**

Copy of the order be sent to the concerned IO / SHO and Jail through email daksection.tihar@gov.in and also be sent to the counsel for accused on his email.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 40/2021
PS Moti Nagar
U/s 25/54/59A Act
State V. Akash @ Jaat

26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days u/s 437 Cr.P.C. on behalf of applicant / accused Akash @ Jatt S/o Parvinder Dabas, as per guidelines laid down by the High Power Committee (HPC) dated 04.05.2021.

Present: Ld. APP for the State.

Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.


Ld counsel for accused has submitted that accused is in JC since 02.02.2021, applicant /accused undertakes to abide all terms and conditions imposed upon him.

I have heard Id APP for the State, counsel for accused and perused the record.

As per report of IO, the accused is having more than 3 pending cases against him therefore accused is not entitled for consideration on interim bail. **Accordingly, interim bail application of accused stands dismissed.**

Application disposed off accordingly.

Copy of the order be sent to Ld. Counsel for accused and also be sent to IO / SHO and concerned Jail Superintendent.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 48/2020
PS Mundka
U/s 379/356/411/34 IPC
State V. Ashu
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days moved on behalf of applicant / accused Ashu S/o Kartar and release on personal bond.

Present: Ld. APP for the State.

Ms. Pooja, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.


Ld counsel for accused has submitted that accused is in JC since 28.08.2020 and applicant /accused undertakes to abide all terms and conditions imposed upon him.

IO has not specified any previous involvemnet. Matter appears to be covered under HPC guidelines.

I have heard Id APP for the State, counsel for accused and perused the record.

Accordingly, in view of the above, accused be released on interim bail for a period of 90 days on furnishing personal bond in the sum of Rs. 10,000/- subject to the satisfaction of concerned Jail Superintendent. **Accused be released from JC if not required in any other case. Accused shall surrender after the expiry of 90 days beginning from today.**

Copy of the order be sent to the concerned IO / SHO and Jail through email daksection.tihar@gov.in and also be sent to the counsel for accused on his email.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 50/21
PS Moti Nagar
U/s 379/411
State V. Deepu @ Pappu

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 58/2021
PS Ranjit Nagar
U/s 380/411/414/34
State V. Aman Soni

26.05.2021

Present: Ld. APP for the State.
Sh. Jitender, Ld. Legal Aid Counsel for applicant / accused.

Ld. Counsel seeks to withdraw the present application.
Heard. Allowed.

The present application is disposed off being withdrawn.
Copy of this order be given dasti.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 62/21
PS Mundka
U/s 379/411
State V. Aman
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days u/s 437 Cr.P.C. on behalf of applicant / accused Aman S/o Dilip Kumar, as per guidelines laid down by the High Power Committee (HPC) dated 04.05.2021.

Present: Ld. APP for the State.

Ms. Pooja, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 11.04.2021, applicant /accused undertakes to abide all terms and conditions imposed upon him.

I have heard Id APP for the State, counsel for accused and perused the record.

As per report of IO, the accused is having more than 3 pending cases against him therefore accused is not entitled for consideration on interim bail. **Accordingly, interim bail application of accused stands dismissed.**

Application disposed off accordingly.

Copy of the order be sent to Ld. Counsel for accused and also be sent to IO / SHO and concerned Jail Superintendent.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 66/2021
PS Mundka
U/s 379/411
State V. Aman

26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days u/s 437 Cr.P.C. on behalf of applicant / accused Aman S/o Dilip Kumar, as per guidelines laid down by the High Power Committee (HPC) dated 04.05.2021.

Present: Ld. APP for the State.

Ms. Pooja, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 11.04.2021, applicant / accused undertakes to abide all terms and conditions imposed upon him.

I have heard Id APP for the State, counsel for accused and perused the record.

As per report of IO, the accused is having more than 3 pending cases against him therefore accused is not entitled for consideration on interim bail. **Accordingly, interim bail application of accused stands dismissed.**

Application disposed off accordingly.

Copy of the order be sent to Ld. Counsel for accused and also be sent to IO / SHO and concerned Jail Superintendent.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 69/2021
PS Mundka
U/s 379/411
State V. Aman

26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days u/s 437 Cr.P.C. on behalf of applicant / accused Aman S/o Dilip Kumar, as per guidelines laid down by the High Power Committee (HPC) dated 04.05.2021.

Present: Ld. APP for the State.

Ms. Pooja, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 11.04.2021, applicant /accused undertakes to abide all terms and conditions imposed upon him.

I have heard Id APP for the State, counsel for accused and perused the record.

As per report of IO, the accused is having more than 3 pending cases against him therefore accused is not entitled for consideration on interim bail. **Accordingly, interim bail application of accused stands dismissed.**

Application disposed off accordingly.

Copy of the order be sent to Ld. Counsel for accused and also be sent to IO / SHO and concerned Jail Superintendent.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 79/21
PS Ranhola
U/s 336/427 IPC & 25/54A Act
State V. Aman
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days moved on behalf of applicant / accused Aman S/o Aslam and release on personal bond.

Present: Ld. APP for the State.

Shri Sadana Singh, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.


Ld counsel for accused has submitted that accused is in JC since 28.04.2020 and applicant /accused undertakes to abide all terms and conditions imposed upon him.

IO has not specified any previous involvemnet. Matter appears to be covered under HPC guidelines.

I have heard Id APP for the State, counsel for accused and perused the record.

Accordingly, in view of the above, accused be released on interim bail for a period of 90 days on furnishing personal bond in the sum of Rs. 10,000/- subject to the satisfaction of concerned Jail Superintendent. **Accused be released from JC if not required in any other case. Accused shall surrender after the expiry of 90 days beginning from today.**

Copy of the order be sent to the concerned IO / SHO and Jail through email daksection.tihar@gov.in and also be sent to the counsel for accused on his email.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 91/21
PS Ranhola
U/s 356/379/411/34
State V. Jitender Giri
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days moved on behalf of applicant / accused Jitender Giri S/o Mohan Giri and release on personal bond.

Present: Ld. APP for the State.

Shri Sadana Singh, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 17.02.2021 and applicant /accused undertakes to abide all terms and conditions imposed upon him.

IO has not specified any previous involvemnet. Matter appears to be covered under HPC guidelines.

I have heard Id APP for the State, counsel for accused and perused the record.

Accordingly, in view of the above, accused be released on interim bail for a period of 90 days on furnishing personal bond in the sum of Rs. 10,000/- subject to the satisfaction of concerned Jail Superintendent. **Accused be released from JC if not required in any other case. Accused shall surrender after the expiry of 90 days beginning from today.**

Copy of the order be sent to the concerned IO / SHO and Jail through email daksection.tihar@gov.in and also be sent to the counsel for accused on his email.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No.97/21
PS Mundka
U/s 33 Ex. Act
State V. Shyama Charan

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

Ms. Pooja Talwar, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.


Ld counsel for accused has submitted that accused is in JC since 31.03.2021, applicant /accused undertakes to abide all terms and conditions imposed upon him.

I have heard Id APP for the State, counsel for accused and perused the record.

As per report of IO, the accused was granted interim bail in 2020, but he has not surrender well on time. In view of the submission, **I am not inclined to allow interim bail application of accused. Application stands dismissed.**

Application disposed off accordingly.

Copy of the order be sent to Ld. Counsel for accused and also be sent to IO / SHO and concerned Jail Superintendent.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 98/2021
PS Mundka
U/s 356/379/411/34
State V. Aman
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days u/s 437 Cr.P.C. on behalf of applicant / accused Aman S/o Dilip Kumar, as per guidelines laid down by the High Power Committee (HPC) dated 04.05.2021.

Present: Ld. APP for the State.

Ms. Pooja Talwar, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 11.04.2021, applicant /accused undertakes to abide all terms and conditions imposed upon him.

I have heard Id APP for the State, counsel for accused and perused the record.

As per report of IO, the accused is having more than 3 pending cases against him therefore accused is not entitled for consideration on interim bail. **Accordingly, interim bail application of accused stands dismissed.**

Application disposed off accordingly.

Copy of the order be sent to Ld. Counsel for accused and also be sent to IO / SHO and concerned Jail Superintendent.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 112/21
PS Tilak Nagar
U/s 356/379/411/34
State V. Harsh Kr. @ Akshay

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 119/21
PS Patel Nagar
U/s 25A Act
State V. Pawan @ Bakri

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 128/2020
PS Ranhola
U/s 33/58 Ex. Act
State V. Hemant
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days moved on behalf of applicant / accused Hemant S/o Kunwar Pal and release on personal bond.

Present: Ld. APP for the State.

Shri Sadana Singh, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05. 2021 and 11.05.2021.


Ld counsel for accused has submitted that accused is in JC since 28.02.2020 and applicant /accused undertakes to abide all terms and conditions imposed upon him.

IO has not specified any previous involvemnet. Matter appears to be covered under HPC guidelines.

I have heard Id APP for the State, counsel for accused and perused the record.

Accordingly, in view of the above, accused be released on interim bail for a period of 90 days on furnishing personal bond in the sum of Rs. 10,000/- subject to the satisfaction of concerned Jail Superintendent. **Accused be released from JC if not required in any other case. Accused shall surrender after the expiry of 90 days beginning from today.**

Copy of the order be sent to the concerned IO / SHO and Jail through email daksection.tihar@gov.in and also be sent to the counsel for accused on his email.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 170/20
PS Mundka
U/s 356/379/411/34
State V. Ashu

26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days u/s 437 CrPC on behalf of applicant / accused Ashu S/o Kartar, as per guidelines laid down by the High Power Committee (HPC) dated 04.05.2021.

Present: Ld. APP for the State

Ms. Pooja Tanwar, Ld. Legal aid Counsel for applicant/
accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 28.08.2020, applicant /accused undertakes to abide all terms and conditions imposed upon him.

Reply of the IO filed. Reply perused.

As per reply of the IO, no such accused in the name of Ashu S/o Kartar is lodged in this FIR. In view of this, the present application is dismissed being infructuous.

Copy of the order be sent to Ld. Legal aid Counsel for accused and also be sent to IO / SHO and concerned Jail Superintendent.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 205/2021
PS Patel Nagar
U/s 379/411/34
State V. Sarfaraz @Faraz

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.
Sh. Jitender, Ld. Counsel for applicant / accused.
Previous conviction report not filed.
Let the same be filed on or before **28.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 211/21
PS Ranhola
U/s 380/411
State V. Ranjeet Singh
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days moved on behalf of applicant / accused Ranjeet Singh S/o Joginder Singh and release on personal bond.

Present: Ld. APP for the State.

Shri Sadana Singh, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05. 2021 and 11.05.2021.

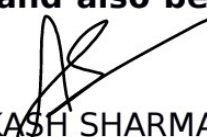
Ld counsel for accused has submitted that accused is in JC since 12.04.2021 and applicant /accused undertakes to abide all terms and conditions imposed upon him.

IO has not specified any previous involvemnet. Matter appears to be covered under HPC guidelines.

I have heard Id APP for the State, counsel for accused and perused the record.

Accordingly, in view of the above, accused be released on interim bail for a period of 90 days on furnishing personal bond in the sum of Rs. 10,000/- subject to the satisfaction of concerned Jail Superintendent. **Accused be released from JC if not required in any other case. Accused shall surrender after the expiry of 90 days beginning from today.**

Copy of the order be sent to the concerned IO / SHO and Jail through email daksection.tihar@gov.in and also be sent to the counsel for accused on his email.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 214/2021
PS Patel Nagar
U/s 379/411
State V. Mohit @ Monty

26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days u/s 437 Cr.P.C. on behalf of applicant / accused Mohit @ Monty S/o Shri Sanjay, as per guidelines laid down by the High Power Committee (HPC) dated 04.05.2021.

Present: Ld. APP for the State.

Shri Jitender, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.


Ld counsel for accused has submitted that accused is in JC since 13.04.2021, applicant /accused undertakes to abide all terms and conditions imposed upon him.

I have heard Id APP for the State, counsel for accused and perused the record.

As per report of IO, the accused is having more than 3 pending cases against him therefore accused is not entitled for consideration on interim bail. **Accordingly, interim bail application of accused stands dismissed.**

Application disposed off accordingly.

Copy of the order be sent to Ld. Counsel for accused and also be sent to IO / SHO and concerned Jail Superintendent.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 278/21
PS Tilak Nagar
U/s 420/34
State V. Vijay


26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 293/14
PS Moti Nagar
U/s 379/411/34
State V. Sandeep @ Chintu

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 370/2017
PS Mundka
U/s 420 IPC
State V. Amarjeet

26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days u/s 437 Cr.P.C. on behalf of applicant / accused Amarjeet S/o Harbans Singh, as per guidelines laid down by the High Power Committee (HPC) dated 04.05.2021.

Present: Ld. APP for the State.

Ms. Pooja Tomar, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 09.09.2020, applicant /accused undertakes to abide all terms and conditions imposed upon him.

I have heard Id APP for the State, counsel for accused and perused the record.

As per report of IO, the accused is having more than 3 pending cases against him therefore accused is not entitled for consideration on interim bail. **Accordingly, interim bail application of accused stands dismissed.**

Application disposed off accordingly.

Copy of the order be sent to Ld. Counsel for accused and also be sent to IO / SHO and concerned Jail Superintendent.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 451/13
PS Ranhola
U/s 498A/406/34
State V. Ankit Gogna
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days u/s 437 Cr.P.C. on behalf of applicant / accused Ankit Gogna S/o Ravinder Gogna, as per guidelines laid down by the High Power Committee (HPC) dated 04.05.2021.

Present: Ld. APP for the State.

Shri Sadana Singh, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 19.10.2020, applicant /accused undertakes to abide all terms and conditions imposed upon him.

I have heard Id APP for the State, counsel for accused and perused the record.

As per report of IO, the accused is having more than 3 pending cases against him therefore accused is not entitled for consideration on interim bail. **Accordingly, interim bail application of accused stands dismissed.**

Application disposed off accordingly.

Copy of the order be sent to Ld. Counsel for accused and also be sent to IO / SHO and concerned Jail Superintendent.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 463/20
PS Moti Nagar
U/s 25/54/59
State V. Rahul


26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 465/20
PS Moti Nagar
U/s 25/54/59
State V. Ankush @ Kapil

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 476/20
PS Moti Nagar
U/s 25/54/59
State V. Ajay @ Ambe Lal

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 581/19
PS Moti Nagar
U/s 411
State V. Aakash

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 582/20
PS Moti Nagar
U/s 380/411/34
State V. Arjun

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 630/2020
PS Moti Nagar
U/s 379/356/34
State V. Mohd. Chand
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days moved on behalf of applicant / accused Mohd. Chand S/o Mohd. Jahangir and release on personal bond.

Present: Ld. APP for the State.

Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 28.10.2020 and applicant /accused undertakes to abide all terms and conditions imposed upon him.

IO has not specified any previous involvemnet. Matter appears to be covered under HPC guidelines.

I have heard Id APP for the State, counsel for accused and perused the record.

Accordingly, in view of the above, accused be released on interim bail for a period of 90 days on furnishing personal bond in the sum of Rs. 10,000/- subject to the satisfaction of concerned Jail Superintendent. **Accused be released from JC if not required in any other case. Accused shall surrender after the expiry of 90 days beginning from today.**

Copy of the order be sent to the concerned IO / SHO and Jail through email daksection.tihar@gov.in and also be sent to the counsel for accused on his email.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 733/2020
PS Patel Nagar
U/s 380/411
State V. Rohit @ Paital
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days moved on behalf of applicant / accused Rohit @ Paital S/o Manoj and release on personal bond.

Present: Ld. APP for the State.

Shri Jitender, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 22.11.2020 and applicant /accused undertakes to abide all terms and conditions imposed upon him.

IO has not specified any previous involvemnet. Matter appears to be covered under HPC guidelines.

I have heard Id APP for the State, counsel for accused and perused the record.

Accordingly, in view of the above, accused be released on interim bail for a period of 90 days on furnishing personal bond in the sum of Rs. 10,000/- subject to the satisfaction of concerned Jail Superintendent. **Accused be released from JC if not required in any other case. Accused shall surrender after the expiry of 90 days beginning from today.**

Copy of the order be sent to the concerned IO / SHO and Jail through email daksection.tihar@gov.in and also be sent to the counsel for accused on his email.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 734/2020
PS Ranhola
U/s 420/120B
State V. Sameer

26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days u/s 437 CrPC on behalf of applicant / accused Akbar Khan S/o Mustkin, as per guidelines laid down by the High Power Committee (HPC) dated 04.05.2021.

Present: Ld. APP for the State

Shri Sadana Singh, Ld. Legal aid Counsel for applicant/
accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 21.12.2020, applicant /accused undertakes to abide all terms and conditions imposed upon him.

Reply of the IO filed. Reply perused.

As per reply of the IO, accused is already HCP on 21.05.2021. In view of this, the present application is dismissed being infructuous.

Copy of the order be sent to Ld. Legal aid Counsel for accused and also be sent to IO / SHO and concerned Jail Superintendent.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 734/20
PS Ranhola
U/s 420/120B
State V. Akbar Khan

26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days u/s 437 CrPC on behalf of applicant / accused Mohd. Sameer S/o Mohd. Hanif, as per guidelines laid down by the High Power Committee (HPC) dated 04.05.2021.

Present: Ld. APP for the State.

Shri Sadana Singh, Ld. Legal aid Counsel for applicant/
accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 24.12.2020, applicant /accused undertakes to abide all terms and conditions imposed upon him.

Reply of the IO filed. Reply perused.

As per reply of the IO, accused is already HCP on 03.05.2021. In view of this, the present application is dismissed being infructuous.

Copy of the order be sent to Ld. Legal aid Counsel for accused and also be sent to IO / SHO and concerned Jail Superintendent.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 1300/14
PS Moti Nagar
U/s 420/467/468/174
State V. Nitin Kumar

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

Ld. Counsel for the applicant / accused.

This is the another application filed by the Ld. Counsel for the applicant in the same FIR. The first application is dismissed today itself by the undersigned. In view of the same, this application is infructuous.

Application is disposed off.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 5355/2021
PS Ranhola
U/s 379
State V. Rishab
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days u/s 437 Cr.P.C. on behalf of applicant / accused Rishabh S/o Kalu Ram, as per guidelines laid down by the High Power Committee (HPC) dated 04.05.2021.

Present: Ld. APP for the State.

Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 05.03.2021, applicant /accused undertakes to abide all terms and conditions imposed upon him.

I have heard Id APP for the State, counsel for accused and perused the record.

As per report of IO, the accused is having more than 3 pending cases against him therefore accused is not entitled for consideration on interim bail. **Accordingly, interim bail application of accused stands dismissed.**

Application disposed off accordingly.

Copy of the order be sent to Ld. Counsel for accused and also be sent to IO / SHO and concerned Jail Superintendent.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 6532/21
PS Ranhola
U/s 379/411/34
State V. Sourabh


26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.
Ms. Sadhna Singh, Ld. Legal aid Counsel for applicant /
accused.

Reply filed by the IO is incomplete.

Let complete reply be filed on or before 28.05.2021.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 8118/16
PS Ranhola
U/s 379/411
State V. Ashwani


26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

Ld. Legal aid Counsel for applicant / accused.

Put up before the concerned court on **28.05.2021**.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 11054/2021
PS Ranhola
U/s 379
State V. Nadeem
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days moved on behalf of applicant / accused Nadeem S/o Rajudeen Khan and release on personal bond.

Present: Ld. APP for the State.

Shri Sadana Singh, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 15.04.2021 and applicant /accused undertakes to abide all terms and conditions imposed upon him.

IO has not specified any previous involvemnet. Matter appears to be covered under HPC guidelines.

I have heard Id APP for the State, counsel for accused and perused the record.

Accordingly, in view of the above, accused be released on interim bail for a period of 90 days on furnishing personal bond in the sum of Rs. 10,000/- subject to the satisfaction of concerned Jail Superintendent. **Accused be released from JC if not required in any other case. Accused shall surrender after the expiry of 90 days beginning from today.**

Copy of the order be sent to the concerned IO / SHO and Jail through email daksection.tihar@gov.in and also be sent to the counsel for accused on his email.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 30280/19
PS Moti Nagar
U/s 379/411
State V. Ravi Tyagi @ Karan

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 32500/2020
PS Moti Nagar
U/s 379/411
State V. Amandeep

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 32947/2019
PS Patel Nagar
U/s 411
State V. Raj @ Fayaz
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days moved on behalf of applicant / accused Mohd. Raja @ Fayaz Ahmed S/o Mohd. Izaz and release on personal bond.

Present: Ld. APP for the State

Shri Jitender, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05. 2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 29.09.2019 and applicant /accused undertakes to abide all terms and conditions imposed upon him.

IO has not specified any previous involvemnet. Matter appears to be covered under HPC guidelines.

I have heard Id APP for the State, counsel for accused and perused the record.

Accordingly, in view of the above, accused be released on interim bail for a period of 90 days on furnishing personal bond in the sum of Rs. 10,000/- subject to the satisfaction of concerned Jail Superintendent. **Accused be released from JC if not required in any other case. Accused shall surrender after the expiry of 90 days beginning from today.**

Copy of the order be sent to the concerned IO / SHO and Jail through email daksection.tihar@gov.in and also be sent to the counsel for accused on his email.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 28/2021
PS Crime Branch
U/s 420/467/468/471/34/120B
State V. Raj Kr. Soneja

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 286/21
PS Ranhola
U/s 153A/429/34 IPC 4/12 DACP Act & 11.1 (I) PCA Act
State V. Mohseen

26.05.2021

Proceedings conducted through V.C.

This is an application U/s 437 Cr.P.C moved on behalf of accused/applicant Mohseen for grant of bail.

Present: Ld. APP for the State.
Sh. S.S. Malik, Ld. Counsel for applicant / accused.

Reply to the present bail application received. Reply perused.

It is submitted by Ld. Counsel for the accused that the accused is in judicial custody since 04.05.2021 and has been falsely implicated in the present case and accused is not a previous convict or habitual offender and that investigation has been completed.

Ld. APP has opposed the bail application stating that the accused may threaten the complainant and there is possibility that he may interfere in the investigation.

Considering the submissions made and that the investigation has been completed and further the fact that allegations are matter of trial, I deem it fit to admit the accused on bail. Accordingly, in view of stated facts and submissions made, accused is admitted to bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety in the like amount.

Application accordingly disposed off.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 337/20
PS Mundka
U/s 379 IPC
State V. Jatin

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 360/2020
PS Mundka
U/s 33 Ex. Act
State V. Parmod
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days moved on behalf of applicant / accused Parmod S/o Shri Parbhu Dayal and release on personal bond.

Present: Ld. APP for the State.

Ms. Pooja Talwar, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 10.05.2021 and applicant /accused undertakes to abide all terms and conditions imposed upon him.

IO has not specified any previous involvemnet. Matter appears to be covered under HPC guidelines.

I have heard Id APP for the State, counsel for accused and perused the record.

Accordingly, in view of the above, accused be released on interim bail for a period of 90 days on furnishing personal bond in the sum of Rs. 10,000/- subject to the satisfaction of concerned Jail Superintendent. **Accused be released from JC if not required in any other case. Accused shall surrender after the expiry of 90 days beginning from today.**

Copy of the order be sent to the concerned IO / SHO and Jail through email daksection.tihar@gov.in and also be sent to the counsel for accused on his email.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 450/2021
PS Mundka
U/s 379/411
State V. Hari Ram Tiwari
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days u/s 437 Cr.P.C. on behalf of applicant / accused Hari Ram Tiwari Vs. Vipin Tiwari, as per guidelines laid down by the High Power Committee (HPC) dated 04.05.2021.

Present: Ld. APP for the State.

Ms. Pooja Talwar, Ld. LAC for the applicant/ accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 18.01.2021, applicant /accused undertakes to abide all terms and conditions imposed upon him.

I have heard Id APP for the State, counsel for accused and perused the record.

As per report of IO, the accused is having more than 3 pending cases against him therefore accused is not entitled for consideration on interim bail. **Accordingly, interim bail application of accused stands dismissed.**

Application disposed off accordingly.

Copy of the order be sent to Ld. Counsel for accused and also be sent to IO / SHO and concerned Jail Superintendent.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 1300/2014
PS Moti Nagar
U/s 420/467/468/174
State V. Nitin Kumar
26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days u/s 437 CrPC on behalf of applicant / accused Nitin S/o Ompal, as per guidelines laid down by the High Power Committee (HPC) dated 04.05.2021.

Present: Ld. APP for the State

Shri Sayad Azmal Hussain, Ld. Counsel for the applicant/
accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 28.01.2021, applicant /accused undertakes to abide all terms and conditions imposed upon him.

I have heard Id APP for the State, counsel for accused and perused the record.

As per report of IO and in view of the nature of the offences, the present bail application is dismissed as the offences are not covered under HPC guidelines.

Application disposed off accordingly.

Copy of the order be sent to Ld. Counsel for accused and also be sent to IO / SHO and concerned Jail Superintendent.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 7185/20
PS Mundka
U/s 379/411
State V. Somveer

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.


Ms. Pooja Talwar, Ld. Legal aid Counsel for applicant / accused.

This is the application filed by the accused for releasing the accused on personal bond.

Accused was granted bail on 29.04.2021 in sum of Rs. 10,000/-. Ld. Counsel for the applicant/accused submits that accused is unable to furnish the bail bond and release the accused on personal bond.

Heard. **Allowed subject to verification of address.**

Let this order be communicated to the Jail Superintendent concerned through all means, including via E-mail, forthwith.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 9096/2021
PS Patel Nagar
U/s 379/411
State V. Deepak and Chetan

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 145/21
PS Patel Nagar
State V. Mohd. Sohaif


26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 118/2021
PS Tilak Nagar
State V. Rajan @ Shekhar

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 190/2021
PS Tilak Nagar
State V. Chales

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 357/2021
PS Punjabi Bagh
State V. Mehboob

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 394/2021
PS Punjabi Bagh
State V. Luv Narula


26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 358/21
PS Mundka
State V. Pawan Kumar

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.
Sh.Rakesh, Ld. Counsel for applicant / accused.
Perusal of the record shows that vehicle in question is already
released by the Duty MM-II on 20.05.2021.

This is the application for releasing the insurance, RC, DL,
permit and fitness.


Reply filed by the IO. Perused.

Let the same be released to the rightful owner against due
acknowledgment.

IO is directed to file the report before the concerned court.

Application is disposed off.

Copy of the order be given dasti, as prayed.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 1084/2021
PS Tilak Nagar
State V. Aadil

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 9620/2021
PS Tilak Nagar
State V. Unknown

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 27285/2020
PS Tilak Nagar
State V. Unknown

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 29117/2020
PS Punjabi Bagh


26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 7387/2020
PS Punjabi Bagh
State V. Suljeet

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

Sh. Sanjeev, Ld. Counsel for applicant / accused.

Reply not received. Let reply be filed on or before

27.05.2021.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 12414/2021
PS Punjabi Bagh
State V. Unknown

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for applicant / accused.

Put up before the concerned court on **28.05.2021**.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 20778/19
PS Ranhola
State V. Rohit

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

Shri Rakesh Gupta, Ld. Counsel for applicant / accused.

Reply not filed. IO/SHO is directed to file reply.

Put up before the concerned court on **28.05.2021**.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 92/2021
PS Mundka
State V. Shiva
U/s 33 Delhi Ex. Act

26.05.2021

Present: Ld. APP for the State.

Sh. Rozmalik, Ld. Counsel for applicant / accused.

IO/SHO is directed to file previous conviction report.

Let the same be filed on or before 27.05.2021.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 450/2021
PS Mundka
State V. Shaukin

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

Mohd. Irfan, Id. Counsel for applicant / accused.

Reply not received. Let reply be called from the IO/SHO
concerned on **28.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 286/21
PS Ranhola
State V. Sunder

26.05.2021

Proceedings conducted through V.C.

This is an application U/s 437 Cr.P.C moved on behalf of accused/applicant Sunder for grant of bail.

Present: Ld. APP for the State.
Sh. S.S. Malik, Ld. Counsel for applicant / accused.


Reply to the present bail application received. Reply perused.

It is submitted by Ld. Counsel for the accused that the accused is in judicial custody since 04.05.2021 and has been falsely implicated in the present case and accused is not a previous convict or habitual offender and that investigation has been completed.

Ld. APP has opposed the bail application stating that the accused may threaten the complainant and there is possibility that he may interfere in the investigation.

Considering the submissions made and that the investigation has been completed and further the fact that allegations are matter of trial, I deem it fit to admit the accused on bail. Accordingly, in view of stated facts and submissions made, accused is admitted to bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety in the like amount.

Application accordingly disposed off.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 402/16
PS Ranhola
State V. Ashok

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.
None for applicant / accused.
Report from the Jail Superintendent not received.
Let fresh reply be called from Jail Superintendent.
Put up before the concerned court on **28.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

eFIR No. 001372/21
PS Tilak Nagar
State V. Shakti

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

Sh.Sanjay Mishra, Ld. Counsel for applicant / accused.

Final report be called from IO/SHO concerned.

Relisted on 05.06.2021.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 7/2021
PS Punjabi Bagh
State V. Ravikant

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.
Sh. Mayank Khurana, Ld. Counsel for applicant / accused.
IO is absent.
Let the same be put up on **28.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 360/2021
PS Mundka
State V. Govind

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.
None for applicant / accused.
ASI Rajender Singh in person.

This is a release warrant which is received by the Jail Superintendent with endorsement that some section are not mentioned on the release warrant. IO submits that the remaining section are bailable and were mentioned on FIR and reply of the bail bond. In view of the submission, let present release warrant be produced before the court concerned on **28.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 4365/2021
PS Tilak Nagar
State V. Avtar Singh

26.05.2021


Proceedings conducted through V.C.

Present: Ld. APP for the State.

Ld. Counsel for the applicant / accused alongwith surety
through VC.

Verification report filed wherein FD is yet to be verified. Let
IO/SHO is directed to verify the FD and file the reply.

Put up before the concerned court on **28.05.2021**.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

eFIR No. 010181/2021
PS Patel Nagar
U/S 379/411 IPC
State V. Sagar Lahor @ Deepak S/o Dhan Bahadur

26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days or so on behalf of applicant /accused Sagar Lahor @ Deepak S/o Dhan Bahadur and release on personal bond.

Present: Ld. APP for the State.
Shri Manoj Kumar, Ld. LAC for applicant / accused.

This is an application for grant of interim bail to above accused filed via email on the designated email ID of the is court.

Let reply to the above application be called from IO concerned on **28.05.2021**.


AAKASH SHARMA
2nd DUTY MM/West/THC
26.05.2021

FIR No. 12103/2020
PS Mundka
U/S 379/411 IPC
State Vs. Vishal @ Vishal Khanna

26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days or so on behalf of applicant /accused Vishal @ Vishal Khanna.

Present: Ld. APP for the State.
Shri Manoj Kumar, Ld. Counsel for applicant / accused.

This is an application for grant of interim bail to above accused filed via email on the designated email ID of the is court.

Let reply to the above application be called from IO concerned on **28.05.2021**.


AAKASH SHARMA
2nd DUTY MM/West/THC
26.05.2021

FIR No. 31951/2021
PS Tilak Nagar
State V. Naveen @ Billi

26.05.2021

Proceedings conducted through V.C.
Fresh charge-sheet filed.

Present: Ld. APP for the State.
IO in person.

Put up for consideration before concerned court on
04.06.2021.


AAKASH SHARMA
2nd DUTY MM/West/THC
26.05.2021

FIR No. 38118/2019
PS Ranhola
U/s 379/411 IPC
State V. Ashok S/o Narender Kumar

26.05.2021

Proceedings conducted through V.C.

This is application for grant of interim bail for 90 days u/s 437 CrPC on behalf of applicant / accused Ashok S/o Narender Kumar, as per guidelines laid down by the High Power Committee (HPC) dated 04.05.2021.

Present: Ld. APP for the State.

Shri Sadana Singh, Ld. Legal aid Counsel for applicant/
accused.

This is an application for interim bail for a period of 90 days in view of the guidelines of HPC dated 04.05.2021 and 11.05.2021.

Ld counsel for accused has submitted that accused is in JC since 22.01.2021, applicant /accused undertakes to abide all terms and conditions imposed upon him.

Reply of the IO filed. Reply perused.

As per reply of the IO, accused is already HCP on 01.04.2021. In view of this, the present application is dismissed being infructuous.

Copy of the order be sent to Ld. Legal aid Counsel for accused and also be sent to IO / SHO and concerned Jail Superintendent.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 693/2020
PS Paschim Vihar (West)
State V. Dalip
26.05.2021

Proceedings conducted through V.C.

This is an application for release of vehicle bearing no. DL-4SCS-5899 on superdari moved on behalf of applicant/owner.

Present: Ld. APP for the State..
Applicant/registered owner with Ld. Counsel through VC.

No objection to the release of the afore said vehicle of the applicant is tendered on behalf of the IO.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari, this Court is of the considered view that the vehicle has to be released as per the directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjeet Singh vs. State, (2014) 214 DLT 646 wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed

over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, vehicle in question be released to the applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the vehicle shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.
Copy of the order be given dasti as prayed.


AAKASH SHARMA
DUTY MM-II/West/THC
26.05.2021

FIR No. 10596/2021
PS Moti Nagar
U/s 379/411
State V. Bittu @ Bhola

26.05.2021

Proceedings conducted through V.C.

This is an urgent application filed by the Id. Counsel for the accused today on official email ID of this court for releasing the accused on personal bond.

Present: Ld. APP for the State.

Shri Vaibhav Kumar, Ld. Legal aid Counsel for applicant / accused.

Accused was granted bail on 24.05.2021 in sum of Rs. 10,000/-. Ld. Counsel for the applicant/accused submits that accused was granted bail on ground that accused is going to be married on 28.05.2021 and prayed to release the accused on personal bond for two weeks.

Heard. **Allowed for only two weeks subject to verification of address.**

Accused is directed to furnish the bail bond after two weeks before the court concerned.

Let this order be communicated to the Jail Superintendent concerned as well as IO through all means, including via E-mail, forthwith.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 2461/2021
PS Tilak Nagar
State V. Sagar

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

Shri Dinesh Prasad, Ld. counsel for applicant / accused.

Report from the Jail Superintendent not received.

Let fresh reply be called from Jail Superintendent.

Put up before the concerned court on **27.05.2021**.


AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

DD No. 77A
PS Rajouri Garden
State V. Sanjay @ Gopal

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.

None for the applicant / accused.

Put up before the concerned court on **29.05.2021**.



AAKASH SHARMA
Duty MM-2/West/THC
26.05.2021

FIR No. 231/2019
PS Maya Puri
State V. Jakir Hussain

26.05.2021

Proceedings conducted through V.C.
Fresh charge-sheet filed.

Present: Ld. APP for the State.
IO in person.

Put up for consideration before concerned court on
04.06.2021.


AAKASH SHARMA
2nd DUTY MM/West/THC
26.05.2021

FIR No. 24506/2020
PS Punjabi Bagh
State V. Rashid Ahmed

26.05.2021

Proceedings conducted through V.C.
Fresh charge-sheet filed.

Present: Ld. APP for the State.
IO in person.

Put up for consideration before concerned court on
04.06.2021.


AAKASH SHARMA
2nd DUTY MM/West/THC
26.05.2021

FIR No. 7929/2021
PS Punjabi Bagh
State V. Akash Gupta

26.05.2021

Proceedings conducted through V.C.
Fresh charge-sheet filed.

Present: Ld. APP for the State.
IO in person.

Put up for consideration before concerned court on
04.06.2021.


AAKASH SHARMA
2nd DUTY MM/West/THC
26.05.2021

FIR No. 166/2021
PS Moti Nagar
State Vs. Vikas Yadav

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.
Ld. Counsel for applicant / accused.

This is an application for grant of regular bail to above accused filed via email on the designated email ID of the is court.

Let reply to the above application be called from IO concerned on **28.05.2021**.


AAKASH SHARMA
2nd DUTY MM/West/THC
26.05.2021

FIR No. 290/2021
PS Tilak Nagar
State Vs. Anuj Jaiswal

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.
Ld. Counsel for applicant / accused.

This is an application for grant of Interim bail to above accused filed via email on the designated email ID of the is court.

Let reply to the above application be called from IO concerned on **28.05.2021**.


AAKASH SHARMA
2nd DUTY MM/West/THC
26.05.2021

FIR No. 12414/2021
PS Punjabi Bagh
State Vs. Unknown

26.05.2021

Proceedings conducted through V.C.

Present: Ld. APP for the State.
Ld. Counsel for applicant / accused.

This is an application for release of vehicle filed via email on the designated email ID of the is court.

Let reply to the above application be called from IO concerned on **28.05.2021**.


AAKASH SHARMA
2nd DUTY MM/West/THC
26.05.2021

FIR No. 1465/2021
PS Tilak Nagar
U/s : 379/411 IPC
State Vs. Punit S/o Shri Hansraj

26.05.2021

Proceeding conducted through cisco webex meeting URL (<http://districtcourtdelhi.webex.com/meet/kkjudicialofficer2020@gamil.com>) as per circular of Hon'ble High Court of Delhi No. 256/RG/DHC/2021 dated 19.04.2021.

Present: Ld. APP for the State.

Surety Usha Devi W/o Sh. Hansraj with Ld. Counsel through VC.

On behalf of the accused Punit S/o Sh. Hansraj R/o H. NO. 2/28A, Harijan Basti, New Rohtak Road, New Delhi bail bonds have been furnished. Verification report perused. Bail bond stands accepted.

Let this order itself operate as release warrant to the accused Punit S/o Sh. Hansraj R/o H. NO. 2/28A, Harijan Basti, New Rohtak Road, New Delhi.

Let this order be communicated to the Jail Superintendent concerned through all means, including via E-mail, forthwith.


(**Aakash Sharma**)
DMM-II/West/THC/Delhi
26.05.2021

FIR No. 117/2020
PS Patel Nagar
U/s : 498A/304B IPC
State Vs. Sonu Shukla S/o Shri Dwarka Prasad Shukla

26.05.2021

Proceeding conducted through cisco webex meeting URL (<http://districtcourtdelhi.webex.com/meet/kkjudicialofficer2020@gamil.com>) as per circular of Hon'ble High Court of Delhi No. 256/RG/DHC/2021 dated 19.04.2021.

Present: Ld. APP for the State.

Both Sureties Santosh Kumar S/o Sh. Dayaram and Shri Agya Ram Shukla S/o Shri Babu Ram Shukla with Ld. Counsel through VC.

On behalf of the accused Sonu Shukla S/o Shri Dwarka Prasad Shukla R/o Shark Purva, Sarbangpur, District Gonda, UP 271126 bail bonds have been furnished. Verification report perused. Bail bond stands accepted.

Let this order itself operate as release warrant to the accused Sonu Shukla S/o Shri Dwarka Prasad Shukla R/o Shark Purva, Sarbangpur, District Gonda, UP 271126.

Let this order be communicated to the Jail Superintendent concerned through all means, including via E-mail, forthwith.



(Aakash Sharma)
DMM-II/West/THC/Delhi
26.05.2021